

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 1122 of 2020**

**IN THE MATTER OF:**

**Shailaja Vaibhav Patil & Anr.**

**...Appellants**

**Vs.**

**Harshad Deshpande & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Prathamesh Kamat, Mr. Gaurav Nair and Ms.  
Pranati Bhatnagar, Advocates.**

**For Respondents: Mr. Rohit Rathi, Advocate for R-1.**

**Mr. Rahul Totala, Advocate for R-3.**

**CMA Mr. Harshad Deshpande, in person Liquidator R1.**

**Mr. Harsh L Behany, Advocate for R-5.**

**With**

**Company Appeal (AT) (Ins) No. 1123 of 2020**

**IN THE MATTER OF:**

**Citi Co- Operative Credit and Capital Ltd. ...Appellant**

**Vs.**

**Harshad Deshpande & Ors. ...Respondents**

**Present:**

**For Appellants: Mr. Sumesh Dhawan, Ms. Anne Matthew, Advocates.**

**For Respondents: Mr. Rohit Rathi, Advocate for R-1.**

**Mr. Rahul Totala, Advocate for R-3**

**CMA Mr. Harshad Deshpande, in person Liquidator R1.**

**Mr. Harsh L Behany, Advocate for R-4.**

**With**

**Company Appeal (AT) (Ins) No. 11 of 2021**

**IN THE MATTER OF:**

**P.L. Adke ...Appellant**

**Vs.**

**Harshad Deshpande & Ors. ...Respondents**

**Present:**

**For Appellants: Mr. Abhijeet Sinha, Mr. Varun Singh and Mr. Divyanshu Bhandari, Advocates.**

**For Respondents: Mr. Rohit Rathi, Advocate for R-1.**

**CMA Mr. Harshad Deshpande, in person Liquidator, R1**

**Mr. Rahul Totala, Advocate for R-2.**

**Ms. Kritya Sinha, Advocate for R-3.**

**ORDER  
(Through Virtual Mode)**

**15.04.2021:** Due to paucity of time, the Appeals are adjourned.

Let these matters be fixed as part 'For Hearing' on **06<sup>th</sup> May, 2021**

Interim order to Continue in CA (AT) (ins) No. 11 of 2021 till next date of hearing.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Mr. Kanthi Narahari]  
Member (Technical)**

sc/kam

*Company Appeal (AT) (Ins) No. 1122 of 2020, 1123 of 2020 and 11 of 2021*